

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 129
TO BE ANSWERED ON 30.11.2015**

PENDING DISPOSAL CASES UNDER PF APPELLATE AUTHORITY

†129. SHRI RAM CHARAN BOHRA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the rate of disposal of Provident Fund (PF) cases is very slow on account of insufficient number of Regional Provident Fund Appellate Authority;**
- (b) if so, the total number of cases referred to the said authority for disposal during each of the last three years and the current year along with the number of such cases lying pending during the said period, State/UT-wise;**
- (c) whether the Government proposes to set up more regional benches of the said authority; and**
- (d) if so, the details thereof, State/UT-wise and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): There is a provision of an Employees' Provident Fund Appellate Tribunal under Employees' Provident Funds and Miscellaneous Provisions Act (EPF & MP), 1952. Only one Tribunal has been working at Delhi till date. One Bench of the Tribunal has been constituted at Bangaluru w.e.f. 7.11.2014 in respect of establishments situated within the territories of the States of Karnataka, Tamil Nadu, Kerala, Andhra Pradesh, Telangana and Goa, and the Union Territories of Andaman and Nicobar Islands and Puducherry.

Contd..2/-

The total number of cases filed before the Tribunal during the last three years including current year is given below:-

| | | |
|-------------|----------|--------------------------------|
| 2012 | : | 1030 |
| 2013 | : | 884 |
| 2014 | : | 1384 |
| 2015 | : | 1348 (as on 23/11/2015) |

The total number of pending cases before the Tribunal during the last three years including current year State/UT wise is at Annex.

(c): At present, no such proposal is under consideration of the Government.

(d): Does not arise in view of reply to part (c) above.

Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No.129 for reply on 30.11.2015 by Shri Ram Charan Bohra regarding Pending disposal cases under PF Appellate Authority

| State | 2012 | 2013 | 2014 | 2015 |
|----------------------------|------|------|------|------|
| Andhra Pradesh & Telangana | 35 | 27 | 35 | 38 |
| North East States | 1 | 2 | 1 | 2 |
| Bihar | 8 | 9 | 10 | 15 |
| Delhi | 16 | 30 | 80 | 119 |
| Gujarat | 44 | 17 | 28 | 28 |
| Karnataka | 43 | 55 | 90 | 131 |
| Kerala | 109 | 81 | 142 | 167 |
| Madhya Pradesh | 53 | 35 | 46 | 46 |
| Maharashtra | 56 | 52 | 111 | 172 |
| Odisha | 14 | 2 | 15 | 22 |
| Punjab | 43 | 18 | 31 | 60 |
| Rajasthan | 22 | 14 | 16 | 44 |
| Tamilnadu | 108 | 96 | 160 | 205 |
| Uttar Pradesh | 28 | 38 | 41 | 40 |
| West Bengal | 20 | 4 | 52 | 77 |
| Haryana | 10 | 23 | 26 | 28 |
| Himachal Pradesh | 3 | 4 | 4 | 19 |
| Jharkhand | 1 | 2 | 1 | 4 |
| Chhattisgarh | 5 | 8 | 10 | 4 |
| Goa | 5 | 4 | 5 | 6 |
| Uttrakhand | 8 | 4 | 17 | 10 |
| Total | 632 | 525 | 921 | 1237 |
